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SLP(C)No. 14608 OF 2002

ITEM No.25

Court No.11

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.14608/2002

(From the judgement and order dated 24/06/2002 in SA 914/01  
of The HIGH COURT OF M.P AT JABALPUR)

PRATAP RAI TANWANI & ANR.

Petitioner (s)

VERSUS

UTTAM CHAND & ANR.

Respondent (s)

( With Appln(s). for exemption from filing O.T. )  
( With prayer for interim relief )

Date : 09/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr. A. Sharan, Sr.Adv.  
Mr. Prakash Shrivastava,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Application for exemption from filing O.T. is allowed.  
Issue notice.  
In the meanwhile, status quo regarding possession  
shall be maintained.

.SP1

(S. Thapar)  
PS to Registrar

(V.P. Tyagi)  
Court Master